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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 2145/2022 & C.M.No.6163/2022**

**QUALCOMM TECHNOLOGIES, INC** ..... Petitioner  
Through **Ms.Ananya Kapoor, Advocate.**

versus

**DEPUTY COMMISSIONER OF INCOME TAX CIRCLE**  
**INTERNATIONAL TAX 3-1-1 & ORS.** ..... Respondents  
Through **Mr.Puneet Rai, Advocate.**

% Date of Decision: 04<sup>th</sup> February, 2022

**CORAM:**

**HON'BLE MR. JUSTICE MANMOHAN**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

### **J U D G M E N T**

#### **MANMOHAN, J (ORAL)**

1. The petition has been heard by way of video conferencing.
2. Present writ petition has been filed seeking directions to the Respondents to process the return of income, issue correct computation as well as issue refund along with up to date interest for the assessment year 2014-15.
3. Issue notice. Mr.Puneet Rai, learned counsel accepts notice on behalf of the Respondents. He states that the Assessing Officer has already passed the appeal effect order and the refund has been generated. He undertakes that the refund along with applicable interest shall be deposited in the Petitioner's bank account within six weeks.



4. Learned counsel for the Petitioner assures and undertakes to this Court that if any step is required for updation of the bank account, the Petitioner shall do the needful.

5. Recording the aforesaid undertakings which are accepted by this Court, the present writ petition along with pending application is disposed of.

**MANMOHAN, J**

**NAVIN CHAWLA, J**

**FEBRUARY 04, 2022**  
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